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CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.
CP No.118/96 in MA 463/96.
in C.A. No. 162/92
T.A.N.

DATE OF DECISION: 14.11.96

Subhash Chandra & another

PETITIONER(S)

Mr. K. Lakshmi Narasimha

ADVOCATE FOR THE PETITIONER(S)

VERSUS

A.V.Gokak, Chairman, Telecom Commn.,

RESPONDENT (S)

New Delhi & 2 others.

Mr. N.R. Devaraj, SCGSC

ADVOCATE FOR THE
RESPONDENT (S)

THE HON'BLE SHRI JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

THE HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMN.)

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgement?
4. Whether the Judgement is to be circulated to the other Benches?

Judgement delivered by Hon'ble Shri Justice M.G. Chaudhari, VC

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

At Hyderabad

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CP No. 118/96 in MA 463/96
in OA 162/92

Dated: 14.11.96

Between

1. Subhash Chandra
2. K.T.Srinivas Gopal
3. M. Venkateshwar Rao

.... Petitioners

and

1. A.V.Gokak,
Chairman, Telecom Commission,
M/o Communications,
D/o Telecommunications,
New Delhi.

4). Sri Dilip Sahai,
Deputy Director General,
TEC.Min.of Communications
Dept. Sanchar Bhavan,
New Delhi.

2. Sri D.S. Saran,
Director General,
Telecommunications,
New Delhi.

3. Sri M.V.Bhaskar Rao,
Chief General Manager,
Telecommunications,
A.P., Hyderabad.

.. Respondents

Mr. K.Lakshmi Narasimha
Mr. N.R.Devaraj, SCGSC

.. Counsel for petitioners

.. Counsel for respondents

CORAM

HON'BLE SHRI JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMN.)

ORDER

Oral Order (Per Hon'ble Shri Justice M.G. Chaudhari, VC)

Heard Mr. K.Lakshmi Narasimha for the petitioners and
Mr. N.R.Devaraj, Standing Counsel for the respondents.

Mr. N.R.Devaraj states on instructions that the Department
has already initiated proceedings for extending the benefits
to the present petitioners also and the orders in the OA (162) 92

are likely to be complied with within a period of 2 months
from today. He submits that in all probability the orders
will be complied with within that time.

In view of the above said assurance coming from
the respondents we dispose of the CP after recording the above

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statement with liberty to the applicants to adopt appropriate proceedings in accordance with the law if the orders are not still complied with, after expiry of two months from today.

1.5/11/96
(H. Rajendra Prasad)
Member (Admn.)

M.G. Chaudhari

(M.G. Chaudhari)
Vice Chairman

14th November, 1996

Deputy Registrar (5)cc
Amritsar
14/11/96.

VM